

COURT- 1

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

DFR No : 2171 of 2019 & IA No. 1198 OF 2019

Dated: 17th October, 2019

Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson

Hon'ble Mr. Ravindra Kumar Verma, Technical
Member(electricity)

In the matter of:

MB Power (Madhya Pradesh) Limited

.... **Appellant(s)**

Versus

Central Electricity Regulatory Commission

.... **Respondent(s)**

Counsel for the Appellant(s) : Hemant Sahai
Apoorva Misra
Nitish Gupta
Aditya K. Singh

Counsel for the Respondent(s) : Suparna Srivastava for R-2
Ravi Kishore
Niraj Singh
Rajshree Chaudhary for R-4

ORDER

(IA No. 1198 of 2019 – for condonation of delay in filing the appeal)

Heard.

The Applicant/Appellant seeks condonation of delay of 70 days in filing the appeal. We have gone through the contents of the application for condonation of delay. In view of the reasons stated in the application, we allow the application on payment of cost of **Rs. 5000/- (Rupees two thousand only) to a charitable organization**, namely, "**SAI DEEP DR. RUHI FOUNDATION, A/c No.**

952663443, A-508, SECTOR 19, NOIDA -201301” within two weeks.

Application is disposed of.

Registry is directed to number the Appeal and list the matter for admission on **05.11.2019.**

**Ravindra Kumar Verma
Technical Member(electricity)**

**Justice Manjula Chellur
Chairperson**

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